

(e) if not, the nature of the training to be provided through ITIs?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) The subject on IT literacy has been introduced as a compulsory subject in Craftsman Training Scheme (CTS) with effect from August, 2011 session, irrespective of trade and is implemented through all the Industrial Training Institutes (ITIs) across the country.

This course is designed to aim at imparting a basic level appreciation programme for the common user.

(d) and (e) Presently, certificate courses ranging from 6 months to 2 years are conducted in the ITIs in the trades on Information Technology and Electronics System Maintenance (2 years); Mechanic Computer Hardware (2 years); Computer Operator and Programming Assistant (1 year); Data Entry Operator (6 months); Multimedia, Animation and Special Effect (1 year); and Network Technician (6 months).

The nature of these courses includes data entry, software installation and application, computer hardware maintenance and networking.

However, there is no proposal at present to introduce one-year, two-year or three-year diploma courses in ITIs.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Decline in exports

2791. SHRI SANJAY RAUT:

SHRIMATI VASANTHI STANLEY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether exports have declined;

(b) whether Government is considering to provide subsidy on loans for certain sectors to boost industrial production and exports; and

(c) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Yes, Sir.

(b) and (c) At the request of Department of Commerce, Government has extended interest subvention scheme in certain specified sectors upto 31st March 2013. Other steps include measures / incentives announced on 5th June, 2012 as part of the Annual Supplement to Foreign Trade Policy.

Limites of foreign investment

†2792. SHRI RAM JETHMALANI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the areas where limits of foreign capital investment are fixed and the amount of foreign capital investment made in each area till September, 2012;

(b) whether it is a fact that investment of more than 50 Billion Dollars has been made in the country by 2012 in the areas where limits of foreign investment are fixed; and

(c) if not, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. S. JAGATHRAKSHAKAN): (a) to (c) The sectoral FDI policy is contained in 'Circular 1 of 2012- Consolidated FDI Policy', issued by the Department of Industrial Policy and Promotion, on 10.04.2012, which is available in the public domain, on the website of the Department of Industrial Policy and Promotion. The extracts of the sectoral FDI policy, wherein the FDI limits below 100% are given in Statement-I (*See* below).

The database on FDI equity inflows is maintained on the basis of the data received from the Reserve Bank of India. The data is classified on the basis of scheduled industry/sub-industry and not on the basis of a particular item of manufacture/activity or on the basis of limits on foreign investment. A statement on Sector-Wise FDI equity inflows, as maintained by this Department, from April, 2000 to September, 2012, is given in Statement-II

Statement-I

Extracts of the Sectoral FDI Policy

| Sl.No. | Sector/Activity | % of FDI Cap/Equity |
|---------|--|---------------------|
| 1 | 2 | 3 |
| 6.2.4.2 | Petroleum refining by the Public Sector Undertakings (PSU), without any disinvestment or dilution of domestic equity in the existing PSUs. | 49% |

†Original notice of the question was received in Hindi.